

Central Ordinance

2026

1. The Supreme Court (Number of Judges) Amendment Ordinance, 2026.
2. The Income-tax (Amendment) Ordinance, 2026.



भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 18] नई दिल्ली, शनिवार, मई 16, 2026/वैशाख 26, 1948 (शक)

No. 18] NEW DELHI, SATURDAY, MAY 16, 2026/VAISAKHA 26, 1948 (Saka)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 16th May, 2026/Vaisakha 26, 1948 (Saka)

THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT
ORDINANCE, 2026

No. 1 OF 2026

Promulgated by the President in the Seventy-seventh
year of the Republic of India.

An Ordinance further to amend the Supreme Court
(Number of Judges) Act, 1956.

WHEREAS Parliament is not in session and the President
is satisfied that the circumstances exist which render it
necessary for her to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred
by clause (1) of article 123 of the Constitution, the President
is pleased to promulgate the following Ordinance:-

1. (1) This Ordinance may be called the Supreme Court
(Number of Judges) Amendment Ordinance, 2026.

Short title and
commencement.

(2) It shall come into force at once.

Amendment of
section 2.

2. In section 2 of the Supreme Court (Number of Judges) Act, 1956, for the word “thirty-three”, the word “thirty-seven” shall be substituted.

55 of 1956.

DROUPADI MURMU,
President.

DR. RAJIV MANI,
Secretary to the Govt. of India.



भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 21]	नई दिल्ली, शुक्रवार, जून 5, 2026/ज्येष्ठ 15, 1948 (शक)
No. 21]	NEW DELHI, FRIDAY, JUNE 5, 2026/JYAISHTHA 15, 1948 (Saka)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi the 5th June, 2026/Jyaishtha 15, 1948 (Saka)

THE INCOME-TAX (AMENDMENT) ORDINANCE, 2026

No 2 OF 2026

Promulgated by the President in the Seventy-seventh year of the Republic of India.

An Ordinance further to amend the Income-tax Act, 2025.

WHEREAS, Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for her to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance: —

Short title and
commencement.

1. (1) This Ordinance may be called the Income-tax (Amendment) Ordinance, 2026.

(2) It shall be deemed to have come into force on the 1st day of April, 2026.

Amendment of
Act 30 of 2025.

2. In the Income-tax Act, 2025, in Schedule IV, —

(a) in the Table, after serial number 13C and entries relating thereto, the following shall be inserted, namely: —

A	B	C	D
“13D.	Any interest on Government security, and any capital gains arising from the sale, exchange or transfer of such Government security.	A Foreign Institutional Investor.	Such exemption shall be subject to furnishing of information in such form and manner, as may be prescribed.
13E.	Any interest on Government security, and any capital gains arising from the sale, exchange or transfer of such Government security.	Bank for International Settlements.	Such exemption shall be subject to furnishing of information in such form and manner, as may be prescribed.”;

(b) after Note 3 below the Table, the following Note shall be inserted, namely: —

‘Note 4: For the purposes of Sl. Nos. 13D and 13E, —

(a) “Bank for International Settlements” means the Bank for International Settlements established at the Hague Conference in 1930 and headquartered at Basel, Switzerland;

(b) “Foreign Institutional Investor” shall have the meaning assigned to it in section 210(6)(a);

(c) “Government security” shall have the same meaning as assigned to it in section 2(f) of the Government Securities Act, 2006.’.

38 of 2006.

DROUPADI MURMU,
President.

DR. RAJIV MANI,
Secretary to the Govt. of India.